

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 144 of 2011 & 145 of 2011 in DFR 192 of 2011**

**Dated : 18<sup>th</sup> August, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Devbhoomi Dharamshala  
Prabhandak Sabha**

**....Appellant(s)**

**Versus**

**Uttarakhand Electricity Regulatory  
Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant (s): Mr. R.N. Bhardwaj

Counsel for the Respondent (s):

**ORDER**

The Learned Counsel for the Appellant has filed an Additional Affidavit in support of the application for exemption for deposit of fee. However, we are not convinced with the reasons contained in it.

The Learned Counsel for the Appellant seeks some time to get suitable instructions from his client.

Post the matter on **13<sup>th</sup> September, 2011 at 2.30 p.m.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

ss/ak